

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

**OA/020/343/2016 &
OA/20/889/2016**

Dated: 06/06/2019

Between

S. Rahamathulla,
S/o S Ghose Mohiddin,
Aged about 44 years, Occ: Postal Assistant,
Jammalamadugu, SO (under the orders of suspension),
Proddatur Division, Kadapa District. ...Applicant in both the O.As
AND

1. Union of India rep. by
The Chief Postmaster General,
AP. Circle, Hyderabad - 500 001.
2. The Director of Postal Services,
O/o. Postmaster General,
Kurnool - 518 002.
3. The Superintendent of Post Offices,
Proddatur Division,
Proddatur - 516 360. ... Respondents in both the O.As
4. The Inquiry Officer & Assistant Supdt.
Of Post Offices,
Madanapalle Sub Division,
Madanapalle - 517 325. ... Respondent in OA 343/2016
4. The Supdt. of Post Offices,
Srikakulam Division,
Srikakulam - 532 001. ... Respondent in OA 889/2016

Counsel for the Applicant : Dr. A. Raghu Kumar
Counsel for the Respondents : Mr. A. Surender Reddy, Addl. CGSC
(in OA 343/2016)
Mrs. K. Rajitha, Sr. CGSC
(in OA 889/2016)

CORAM :

***Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mrs. Naini Jayaseelan, Admn. Member***

ORAL ORDER

(Per Hon~~ble~~ Mr. Justice L. Narasimha Reddy, Chairman)

These two OAs are filed by the applicant challenging certain steps taken in the disciplinary proceedings.

2. We heard the learned counsel for the applicant and the learned counsel for the respondents at length.

3. The applicant moved this Tribunal on several occasions, on one pretext or the other, in the context of the disciplinary proceedings initiated against them. On 04.06.2019, we disposed of as many as four OAs filed by him. The fact of the matter is that by meeting all the objections raised by the applicant herein and complying the directions issued by the Tribunal, the respondents have reached the final stage of the proceedings. We do not propose to address the issues raised by the applicant in this O.A. and leave it open to him to pursue remedies, after conclusion of the disciplinary proceedings, if his grievance still remains. We, therefore, close the O.As, leaving it open to the applicant to pursue the remedies in accordance with law, after conclusion of disciplinary proceedings. The interim orders operating in the O.As shall stand vacated. There shall be no order as to costs.

(NAINI JAYASEELAN)
MEMBER (ADMN.)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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